
(2022) 01 KL CK 0093
In the High Court Of Kerala
Case No : Original Petition (C) No. 71 Of 2022

Padmini A

APPELLANT

Vs

Special Tahsildar And Competent Authority L.A. Nh, Unit No.
Ii, Kannur, Kannur, Pin 670002

RESPONDENT

Date of Decision : 14-01-2022

Acts Referred:

Constitution of India, 1950 — Article 227

Citation : (2022) 01 KL CK 0093

Hon'ble Judges : A. Badharudeen, J

Bench : Single Bench

Advocate : Sergi Joseph Thomas

Final Decision : Disposed Of

Judgement

A. Badharudeen, J

This original petition has been filed under Article 227 of the Constitution of India, seeking expeditious disposal of OP (LA)129 of 2021 pending before

the Additional District Court & Sessions Courtâ?"II, Thalassery.

Having considered the minimum prayer, I am inclined to allow this original petition. Therefore, there shall be a direction to the learned Additional

District Court & Sessions Courtâ?"II, Thalassery to dispose of OP (LA)129 of 2021 pending before that court at the earliest, at any rate, within four

months from the date of production or receipt of a copy of this judgment.